

1	2	3	4
Karnataka			
1.	Karnataka	KokkareBellur	3.12
Punjab			
1.	Punjab	KeshopurChhamb	3.40
2.	Punjab	Lalwan	12.67
3.	Punjab	Siswan	12.95

Source: National Wildlife Database, Wildlife Institute of India.

CAMPA Fund

69. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) status of implementation of Compensatory Afforestation Fund Management and Planning Authority (CAMPA) Fund, State-wise, with a particular reference to Andhra Pradesh;

(b) whether it is a fact that out of ₹ 54,394 crores accumulated till January, 2019, ₹ 47,436 crores have been given to States last year;

(c) if so, the details thereof, State-wise;

(d) the amount accumulated from January, 2019, till March, 2020 and step taken to distribute this amount to States; and

(e) the manner in which the Ministry will ensure that CAMPA Funds are utilized for the purpose for which it is released?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) The Compensatory Afforestation Fund (CAF) Act, 2016 come into force with effect from 30.09.2019. As per provisions of CAF Act, 2016 and CAF Rules 2018, Annual Plans of Operations (APOs) of 22 States/UTs and 30 States/UTs have been approved during 2019-20 and 2020-21 respectively. In Andhra Pradesh, during 2019-20 and 2020-21 APOs worth ₹ 322.97 crore and ₹ 330.82 crore have been approved respectively.

(b) and (c) Yes, Sir. Funds to the tune of ₹ 47,872.31 crore have been disbursed to the respective State Funds created under public accounts of such States/UTs until now. The information is given in the Statement (*See* below).

(d) After transfer of ₹ 54,685 crore from Ad-hoc CAMPA to the Public Account of India, till 20.02.2019, an additional amount of ₹ 5,362 crore has been transferred to the Public Account of India till 31.03.2020. State-wise accumulation of compensatory levies, its reconciliation and disbursement is a continuous process.

(e) A monitoring group has been constituted at the National level as per CAF Act, 2016. In addition, all States/UTs have their own monitoring mechanism. Besides, they also undertake independent concurrent monitoring and evaluation and third party monitoring. These are done to ensure that CAMPA funds are utilized for the purpose for which they are released.

Statement

Funds Transferred to State Authorities

		In ₹ crore
Sl. No.	State/UT	Transferred on 29.08.2019
1.	Andhra Pradesh	1734.81
2.	Arunachal Pradesh	1588.72
3.	Assam	560.81
4.	Bihar	522.95
5.	Chhattisgarh	5791.70
6.	Goa	238.16
7.	Gujarat	1484.60
8.	Haryana	1282.65
9.	Himachal Pradesh	1660.72
10.	Jharkhand	4158.02
11.	Karnataka	1350.37
12.	Kerala	81.59

Sl. No.	State/UT	Transferred on 29.08.2019
13.	Madhya Pradesh	5196.69
14.	Maharashtra	3844.24
15.	Manipur	309.76
16.	Meghalaya	163.31
17.	Mizoram	212.98
18.	Odisha	5933.98
19.	Punjab	1040.84
20.	Rajasthan	1748.26
21.	Sikkim	392.36
22.	Tamil Nadu	113.42
23.	Telangana	3110.38
24.	Tripura	183.65
25.	Uttar Pradesh	1819.63
26.	Uttarakhand	2675.09
27.	West Bengal	236.48
TOTAL(A)		47,436
		Transferred after 29.08.2019
28.	Andaman and Nicobar	16.41
29.	Chandigarh	11.38
30.	Jammu and Kashmir	408.35
TOTAL (B)		436.14
GRAND TOTAL (A+B)		47,872.31

National Clean Air Programme

70. SHRI V. VIJAYASAI REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that seven cities in Andhra Pradesh have been identified under National Clean Air Programme to improve ambient air quality;